

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MASTANA FOODS PRIVATE LIMITED

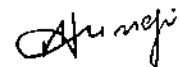
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mastana Foods Private Limited
2.	Date of incorporation of corporate debtor	03/03/1999
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. of corporate debtor	U15319DL1999PTC098638
5.	Address of the registered office and principal office (if any) of corporate debtor	2646, 1st Floor, Gali Raghu Nandan, Naya Bazar, Delhi -110006
6.	Insolvency commencement date in respect of corporate debtor	18/09/2019 (Email containing order of Hon'ble NCLT received on 19 th September, 2019)
7.	Estimated date of closure of insolvency resolution process	16/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Juneja IBBI Regn. No. IBBI/IP-N00117/2017-18/10286
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi-110001 Email Id:- ashokjuneja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi-110001 Email Id: ip.mastanafoods@gmail.com
11.	Last date for submission of claims	03/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Mastana Foods Pvt. Ltd. on 18th September, 2019

The creditors of Mastana Foods Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 3rd October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ashok Kumar Juneja

(LL.B, FCS, ACMA, DBF, ADICA, M. COM)

Advocate, Insolvency Professional & Valuer

(IBBI Regn. No. : IBBI/IP-N00117/2017-18/10286)

Interim Resolution Professional of Mastana Foods Pvt. Ltd.

(A Company under CIRP)

Date: 20/09/2019

Place: New Delhi